

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
[Hearing Through VC Mode]

ITEM No.29
I.A.(CA) No. 5/2023 in
C.P.No.21/2016,
(T.P.No.87/2016)

IN THE MATTER OF:

Unnikrishnan Nair P	...	Petitioner
Vs.		
Anlonips Engir. Pvt. Ltd.	...	Respondent

Order under Section 397- 398 of Companies Act, 2013

Order delivered on: 18.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. DR. VELAMUR G VENKATA CHALAPATHY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	:	Shri Prashant V.G
For R-2	:	Shri Anjuman Tripathy

ORDER

1. Heard the Ld. Counsels for the Parties.
2. Ld. Counsel for the Petitioner stated that if the instant C.P is decided first, then the C.P.No.117/2023 may not survive.
3. Ld. Counsel for the Petitioner is directed to file rejoinder, if any, within one week after serving the copy on the other side.
4. Since it is Special Bench, list the case before Regular Bench on **26.09.2024**.

-Sd-

DR. V G VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

K. BISWAL
MEMBER (JUDICIAL)